

Medical Profession in the National Family Planning Programme has been brought to the notice of Government;

(b) if so, the details of the proposals made by the Association; and

(c) the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) to (c) Delhi Medical Association has proposed that the services of their members be utilised for furtherance of the Family Welfare Programme and the doctors as well the acceptors be given all incentives as per Government of India orders.

A scheme to involve private medical practitioners in the programme is already in operation. Under the scheme, a private medical practitioner gets Rs. 50/- for every Tubectomy/Vasectomy performed and Rs. 5/- for every IUD inserted. The acceptors utilising the services of these private practitioners for Family Welfare purposes are also entitled to compensation at the prescribed rates subject to the conditions laid down in the relevant Government orders.

News-item captioned "A 'Killer Home' next door"

586. SHRI N. DENNIS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of Government has been drawn in to the news-item appearing in the Hindustan Times dated the 20th January, 1986, with the caption "A 'Killer Home' next door" wherein it is stated that the private nursing homes in Delhi being in residential colonies tend to spread infection which may be a cause for slow deaths; and

(b) whether any survey of such Nursing Homes is proposed to be made for planning suitable steps to control the adverse effects of infection spreading in residential colonies?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir. However, the Delhi Administration has informed that no complaint of spread of infection by Nursing Homes in residential areas has been received.

(b) Does not arise.

State Health Ministers' Conference on Family Planning

587. SHRI AMARSINH RATHAWA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state : what suggestion has been made in the State Health Ministers, Conference held in New Delhi recently to fully implement the family planning programme in the country?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : The measures suggested in the State Health Ministers' Conference held in New Delhi on 23rd-24th December, 1985 for better implementation of the programme relate to strengthening of rural and urban infrastructure under the programme to increase its outreach, improving technical quality of services, improving programme management, providing greater flexibility to the States for implementation of the programme, greater involvement of private medical practitioners and voluntary organisations, improved communication approaches and greater coverage under the universal immunisation scheme.

Indira Gandhi Canal Project

588. SHRIMATI JAYANTI PATNAIK :
SHRI V. SOBHANADREESWARA RAO :

Will the Minister of WATER RESOURCES be pleased to state ;

(a) the total estimated cost of Indira Gandhi Canal Project;

(b) the total outlay approved in 1985-86 for executing the said project;

(c) whether the allocation for the above project in Seventh Plan has been finalised;

(d) if so, the details thereof; and

(e) the time by which the above Project is expected to be completed?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : (a) The latest estimated cost of Indira Gandhi Canal Project is Rs. 1,189.24 crores.

(b) The approved outlay for the year 1985-86 is Rs. 50 crores.

(c) and (d) For the Seventh Plan, the State Government has provided an outlay of Rs. 262.5 crores (Rs. 12.5 crores for Stage-I and Rs. 250 crores for Stage-II).

(e) Stage-I of the project is almost complete and as per Project Report of 1984, Stage-II is proposed to be completed in 1994-95.

Problem of securing work in Cochin Shipyard

589. SHRI MATILAL HANSDA : Will the Minister of TRANSPORT be pleased to state :

(a) whether it is a fact that the Cochin Shipyard is facing the problem of "securing work";

(b) whether even the Shipping Corporation of India is interested with foreign firms for their new ships and repair of old ships;

(c) if so, the details thereof;

(d) whether Government of Kerala have taken any action to realise the Sales Tax arrears to the tune of Rs. 2.9 crores from Cochin Shipyard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) The hull shop of the Shipyard does not have adequate work at present.

(b) and (c) All efforts are made to tie-up the utilisation of indigenous facilities before placing orders on foreign shipyard for acquisition of ships or repair of their vessels. Sometimes repair of ships in foreign yards has to be carried out by SCI when their ships are on cross trading and are not likely to touch India or which require emergency repair/dry docking.

(d) & (e) The Govt. of Kerala have issued demand notices on Cochin Shipyard from time to time for payment of Sales Tax on ships constructed and delivered. Total outstanding claim of Sales Tax to Kerala Govt., at the downward revised rate of Sales Tax, is Rs. 2.79 crores. The State revenue authorities have also threatened institutions by way of revenue recovery proceedings in case of default and have claimed Rs. 15 lakhs by way of penal interest. However, no concrete steps in this direction have been taken by them so far presumably on account of representation made by CSL to the State Government as also the Govt. of India's intervention in this regard keeping in view the shipyard's critical financial position.

Incidents of strayed off flights by Air India

590. SHRI ANIL BASU : Will the Minister of TRANSPORT be pleased to state :

(a) whether Government are aware that a number of incidents have occurred wherein Air India flights have strayed off their intended flight path and as a result have also flown over prohibited airspace;

(b) whether these incidents have been reported by Air India to the Director General, Civil Aviation;

(c) if so, details thereof; and

(d) what action has Air India taken in order to prevent recurrence of such serious incidents?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) to (c) Yes, Sir. Air India has intimated that in 1985 they reported two incidents to